

Shri Joachim Alva : But this is a welfare State.

Companies

*1149. **Dr. J. N. Parekh :** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Government are insisting that companies should charge premium from their shareholders for extra capital requirement of the companies for their expansion programme;

(b) whether it is also a fact that Government have put restrictions on declaration of dividend by certain companies even though it is possible to declare more dividend looking to their Balance Sheets; and

(c) if so, the reasons for it?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah) :

(a) Ordinarily no, Sir. But as a general rule, when sanction of Government is required to the issue of additional shares by established companies, Government are naturally anxious to ensure that the price at which such additional shares are issued is fixed at a figure, which may be considered fair and reasonable, having regard to the value of the equity which the shares represent.

(b) No. As a general rule, no restrictions are imposed on the declaration of dividend by companies.

(c) Does not arise.

Shri J. N. Parekh : May I know if the Tata Iron and Steel Company has been asked to issue shares at a premium and what is the reaction of that company?

Shri M. C. Shah : The matter is under consideration and so the question does not arise.

Shri J. N. Parekh : May I know if the Indian Iron and Steel Company....

Mr. Speaker : Let there be no questions about individual companies. The hon. Member can ask for information generally.

Shri J. N. Parekh : May I know if the interests of investors are looked after along with other matters in deciding the matter of restrictions on dividends?

Shri M. C. Shah : All these factors are taken into consideration.

विदेशों में भारतीय

*११५०. **श्री एम० एल० द्विवेदी :** क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विदेशों में रहने वाले भारतीयों को इस देश में चुनावों में भाग लेने का अधिकार नहीं है ;

(ख) क्या बर्मा में स्थित भारतीयों ने सरकार का ध्यान इस ओर आकर्षित किया है; और

(ग) यदि हां, तो इस विषय में सरकार ने क्या निर्णय किया है ?

विधि तथा अल्पसंख्यक कार्य मंत्री

(**श्री विद्वांस :**) (क) विदेशों में रहने वाले भारतीयों को इस देश में होने वाले चुनावों में मत देने का अधिकार नहीं होगा, परन्तु वहां निवास करने वाले भारत सरकार के कर्मचारी तथा उनकी पत्नियां चुनावों में मत दे सकेंगे ।

(ख) जी हां, मोलमीन के भारतीय निवासियों ने ब्रह्मा में स्थित हमारे राजदूत का इस सम्बन्ध में ध्यान आकर्षित किया था ।

(ग) इस विषय में वर्तमान विधि में संशोधन करने का कोई विचार नहीं है ।

श्री एम० एल० द्विवेदी : मैं जानना चाहता हूँ कि क्या कारण है कि विदेशों में जो भारतवासी हैं, और जिन को वोट देने का पूरा अधिकार प्राप्त है इस देश के संविधान के द्वारा, उन को मतदान का अधिकार नहीं दिया जा रहा है ?

Shri Biswas : I would refer the hon. Member to the provisions in the Constitution and in the Representation of the People Act.

Mr. Speaker : Let us go to the next question as these are matters on which Parliament itself has enacted legislation.

श्री एम० एल० द्विवेदी : जो भारत सरकार के कर्मचारी विदेशों में हैं और जिन को मत देने का अधिकार प्राप्त है, मैं जानना चाहता हूँ कि उन के लिये मत देने की क्या व्यवस्था है ?

Shri Biswas : It is all there in the Representation of the People Act. If my hon. friend will look at section 20, clause (4) of the Representation of the People Act, 1950, he will find the answer.

Secondary Education

*1151. **Shri Shree Narayan Das :** Will the Minister of Education be pleased to lay a statement on the Table of the House giving :

(a) the constitution, scope and functions of the Field Advisory Staff recently set up to help in implementing schemes of the All India Council for Secondary education; and

(b) the financial implication of the scheme ?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das) : (a) and (b). A statement is laid on the Table of the Lok Sabha. [See Appendix VI, Annexure No. 51].

Shri Shree Narayan Das : From the statement it appears that so far, one Director, one Deputy Director and one Field Adviser have been appointed for this purpose. May I know the name of the appointing authority and the basis on which these appointments have been made, as for example, qualifications and other factors ?

Dr. M. M. Das : The appointing authority is the All India Council for Secondary Education. So far as qualifications are concerned, some of these persons, who have already been appointed, are employees of the State Governments and they are highly experienced in this line. So far as the Council is concerned, their services with it are only for one year in the first instance and then they will go back to their respective States.

Shri Shree Narayan Das : May I know whether any applications for these posts were invited, and if so, what was the period fixed for the submission of applications ?

Dr. M. M. Das : I think applications were invited, but I am not sure on this point as I have got no information now.

The Deputy Minister of Defence (Sardar Majithia) : The Ordnance factories are not undertaking the manufacture of dry batteries at present.

Administrative Staff College

*1137. **Shri Tulaidas :** Will the Minister of Education be pleased to state :

(a) the progress made in the proposal for the establishment of an Administrative Staff College ; and

(b) the place at which the College is proposed to be located ?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das) : (a) and (b). Efforts are being made to secure suitable accommodation in Hyderabad for the Staff College.

Central Service Rules

*1138. **Shri Sinhasan Singh :** Will the Minister of Home Affairs be pleased to state whether any action has been taken against class I and II officials of the Central Secretariat who have infringed Rules of the Central Civil Service (Conduct) Rules, 1955 regarding disclosure of their movable and immovable assets ?

The Deputy Minister of Home Affairs (Shri Datar) : There has been no such case. The forms for submitting periodic returns of movable and immovable assets have not yet been prescribed. Officers have, however, been reporting fresh transactions as required by the Rules.

Commissioned Officers' Pay and Pensions

*1152. { **Sardar Hukam Singh :**
Shri Bahadur Singh :

Will the Minister of Defence be pleased to lay a statement on the Table of the House stating what changes in Pay and Pensions of Commissioned Officers have been brought about in the Indian Army since independence ?

The Deputy Minister of Defence (Sardar Majithia) : A statement is laid on the Table of the Lok Sabha. [See Appendix VI, Annexure No. 52].

भूतत्वीय सर्वेक्षण

*११५३. श्री अमर सिंह डारर : क्या प्राकृतिक संसाधन और वैज्ञानिक गवेषणा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इस वर्ष मध्य भारत में भूतत्वीय अनुसंधान किया गया है; और

WRITTEN ANSWERS TO QUESTIONS

Dry Batteries

*1126. **Shri Jhulan Sinha :** Will the Minister of Defence be pleased to state the present position with regard to the manufacture of dry batteries in the ordnance factories ?